REVISION OF DEFENCE PLAN

Written Answers

797. SHRI SURAJ PRASAD: Will the MINISTER OF DEFENCE be Pleased to state:

- (a) whether Government have revised the Defence Plan of 1966-71 to bring an uniformity with the Five Year Plan:
- (b) whether the so revised Defence Plan will cover the period from 1969 to 1974;
- (c) if so, what are the salient features thereof?

THE MINISTER OF DEFENCE (SHRI JAGJIVAN RAM): (a) and (b) The first Defence Plan related to 1964-69 and the second Defence Plan to 1969-74. The latter has been up-dated to Roll-on-Plan 1970-75.

(c) The salient features of the 1969-74 Plan cannot be revealed as a matter of security.

उज्जैन के निकट फैक्ट्री के मजदूरों द्वारा हड़ताल

ं 798. श्री वीरेन्द्र कुमार सखलेचा : क्या अम और प्नर्वास मंत्रीं यह बताने की क्रपा करेगे कि :

- (क) क्या यह सच है कि केन्द्रीय सरकार द्वारा संचालित उज्जैन की पाइप फॅक्टरी के मजदूरों ने हाल में लगभग 45 दिन तक हडताल की थी; और
- (ख) उक्त फैक्टरी के मजदूरों की मांगें क्या थी और क्या मजदूरों द्वारा हड़ताल वापस लेने के बाद भी सरकार ने उनकी मांगों पर विचार किया?

7[STRIKE BY FACTORY WORKERS NEAR LIMAIN

798. SHRI V. K. SAKHLECHA: Will the Minister of LABOUR AND REHABILITATION be pleased to state:

(a) whether it is a fact that of the Pipe factory at Ujjain run by the Central Covernment had gone on strike recently for about 54 days; and

(b) the demands of the workers of the said factory and whether their demands were considered by Government even after the strike was withdrawn by the workers?]

to Questions

श्रम ओरं पनवास मंत्रालय मे उप-मंत्री (श्री जी० वॅंकटस्वामी) : (क) और (ख) मध्य प्रदेश सरकार द्वार। हाल ही मे उपलब्ध कराई गई सूचना के अनुसार श्रमिकों ने 16 फरवरी, 1973 से हडताल की थी । उनकी मख्य मांगे और इंजीनियरी मजरी बोर्ड की सिफारिशीं की त्रियान्विति से संबंधित थी । यह हिंडताल श्रम न्यायालय द्वारा पहली मार्च, 1973 को गैर-कानुनी घोषित की गई। यह सूचना मिली है कि 134 श्रमिक डयटी पर आगये हैं और कारखाने में जन्पादन प्रारम्भ हो गया है। प्रबन्धं-तंत्र का यह विचार है कि एक बार स्थिति सामान्य बन जाने पर वे श्रमिकों की मांगे /शिकायतों को निपटायेगे।

†[THE DEPUTY MINISTER IN THE MINISTRY OF LABOUR AND RE-HABILITATION (SHRI G. VENKAT-SWAMY): (a) and (b) According to the information recently made available by the Government of Madhya Pradesh, the workers had resorted to strike from February 16, 1973. Their main demands related to bonus and implementation of the Engineering Wage Board's recommendations. The strike was declared illegal by the Labour Court on March 1, 1973. 134 workers are reported to have joined duties and production in the factory has been started. The management propose to deal with the workers' demands/grievances once the situation is normalised.)

U.S. OFFER OF MEDIATION TO SOLVE THE PROBLEMS OF INDIAN SUB-CONTINENT

799. SHRI VENIGALLA SATYANA-RAYANA: Will the Minister of EXTER-NAL AFFAIRS be pleased to state:

(a) whether the U.S. Government offered their good offices to Pakistan to settle the Pak P.O. Ws. Issue with India and Bangladesh;